পঞ্জীভুক্ত নম্বৰ ক - ১২

Registered No A-12

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The Assam Gazette अत्राधावन EXTRAORDINARY

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1917 (S. E.)

GOVERNMENT OF ASSAM

(3) It shall be deemed to have come into force

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT: LEGISLATIVE BRANCH

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The 30th October 1995 -

No. LGL. 139/95/62.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. XXVII OF 1995

(Received the assent of the Governor on 27th October, 1995)

THE ASSAM MADRASSA EDUCATION (PROVINCIALISATION) ACT, 1995

AN ACT

to provide for provincialisation of Madrassas in the State of Assam.

Preamble. Whereas it is expedient to provide for provincialisation of Madrassa Education covered by the deficit scheme of grants-in-aid of the Government of Assam for its improvement and for better management and control of such Education in the State of Assam.

It is hereby enacted in the Forty-sixth Year of the Republic of India as follows:--

Short title extent and commencement.

- 1. (1) This Act may be called the Assam Madrassa Education (Provincialisation) Act, 1995.
 - (2) It extends to the whole of Assam.
 - (3) It shall be deemed to have come into force on the Fifteenth day of August, 1994.
- 2. In this Act, unless the context otherwise require—

Definitions.

- (a) 'appointed day' in relation to the provisions of section 3 means the Fifteenth day of August, 1994 and in relation to section 7, the date from which the services of the employees of an eligible institution are provincialised under the provisions of this Act.
- (b) 'Arabic college' means an institution imparting Madrassa Education upto Mumtajul Muhaddisin (M.M.) level;
- (c) 'deficit Madrassa' means a Madrassa receiving grants from the Government under the deficit scheme of grants-in-aid;

- (d) 'Deputy Director of Madrassa Education'
 means in relation to any Madrassa institution
 like Senior Madrassa, Title Madrassa and
 Arabic College, the Deputy Director of
 Madrassa Education under the Government
 of Assam, under whose jurisdiction the
 Madrassa is situated;
 - (e) 'Employee' means a person in the teaching or non-teaching employment of a Madrassa working against a regularly sanctioned post as per standard staffing pattern and whose appointment has been approved by the Deputy Director of Madrassa Education, Assam;
- (f) 'existing employee' means an employee who is on the appointed day in the regular pay roll, employed against regular sanction as per standard staffing pattern and whose appointment has been approved by the Deputy Director of Madrassa Education, Assam;
- (g) 'Governing Body' in relation to any
 Title Madrassa or Arabic College means the Governing Body as constituted by the Government for
 the Title Madrassa, or Arabic College, as the case
 may be;
- mi noity (h) 'Government's means the Government with of Assam;
 - (i) 'Madrassa' means a Senior Madrassa or a Title Madrassa or an Arabic College;
- (j) 'Madrassa Authority' means the Assam State Madrassa Education Board;
- (k) 'madrassa education' means a system of education in which instruction is imparted in Arabic, Persian, Urdu, Quran, Tafsir, Hadith, Figh, Usul, Aquid, Montique, Hikmat, Balaghat, Islamic History along with general subjects like Mathematics, Science, Indian Language, English, Hindi Social Studies etc. at Secondary School kvel, the syllabi, curriculum and examination for which are

regulated by the Assam State Madrassa Education Board upto the level of Fajil-E-Marif (F.M.) and Mumtazul Muhaddisin (M.M.);

- (l) 'Managing Committee' in relation to any Senior Madrassa means the Managing Committee as constituted by the Government:
- (m) 'Official Gazette' means the Gazette of the Government of Assam, namely the Assam Gazette;
- (n) 'prescribed' means prescribed by rules made under this Act:
- 'provincialisation' means taking over theliabilities for payment of salaries including dearness allowances, medical relief and such other allowances as admissible to the Go--mela 200 as wernment servants of similler category and gratuity, pension, leave encashment etc. as admissible, under the existing rules, to the Government servants serving under the Government of Assam;
- (p) Senior Madrassa' means an institution imparting Madrassa Education from Pre-senior Class I to Fazil-E-Marif (F.M.) final class stage (Graduate level); and and year
- (p) overnment 'Title Madrassa' means an institution imparting Madrassa Education at Mumtajul Muhaddisin (M.M.) level (post Graduate level).

Employees

- 3. Subject to the provisions of Article 309 of vernment the Constitution of India, all employees of Madrassa, now covered by deficit scheme of grantsin-aid under the Government of Assam shall be deemed to have become the employees of the Government on and from the appointed day on the following terms and conditions, namely:-
 - (a) all rules including service rules and rules of conduct and dicipline, which are applicable

to the Government servants of corresponding grade, similarly placed shall be applicable to all employees of the Madrassa;

(b) all employees shall be entitled to such emoluments as salary and allowances etc. as admissible to them:

Provided that no employee shall get as emoluments any amount which is less than the amount he was getting immediately before the appointed day,

- (c) Services of all employees shall be encadred in appropriate cadres in accordance with the rules as may be prescribed by the Government for this purpose;
- (d) the inter-se-seniority of the employees of a cadre or class shall be determined on the basis of the rules as may be prescribed by the Government.
- Superannua—
 4. (1) Notwithstanding anything contained in the preceding section, all employees other than Grade IV employees of a Madrassa, coming within the purview of this Act shall, on attaining the age of 58 years, go on superannuation, and the Grade IV employees shall go on superannuation on attaining the age of 60 years.
 - (2) All employees going on superannuation under sub-section (1) shall be eligible to pension or gratuity or both in accordance with the pension rules, applicable to the Government servants of equivalent rank subject, however, to the condition that for the pensionery benefits of the employees whose services are provincialised under the provisions of this Act, the services of any such employees shall be counted.
 - (a) in case such employee has joined the Madrassa subsequent to the date of this Madrassa receiving the grant under adhoc system of grants-in-aid, from the

od to such amo-

date of his joining the service on regular appointment in the Madrassa receiving grant under ad-hoc system of grant-in-aid; or

- (b) in case such employee had joined the Madrassa on regular appointment prior to the Madrassa receiving grant under the ad-hoc system of grants-in-aid, from the date of this Madrassa receiving grant under ad-hoc system of grants-in-aid.
- IV employee, who dose not intend to go on suparannuation on attaining the age of 58 years shall have the option to continue upto the completion of the age of 60 years under the same terms and conditions, which were applicable to him immediately before the date of provincialisation, in which case he shall not be entitled to any pension or gratuity or leave encashment.

Such existing employee other than a Grade IV employee, who does not intend to go on superannuation on attaining the age of 58 years but wants to continue till the completion of 60 years shall intimate the same in writting to the Deputy Director of Madrassa Education, Assam within a period—

- which shall be 3 months from the date of publication of this Act in the Official Gezette in case of any institution whose employee's services are provincialised with effect from the Fifteenth day of August, 1994 as per the provision of Sction 3;
- which shall be 3 months from the date of provincialisation in case of any institution, whose employee's services are provincialised under the provision of Section 7:

Provided that in the absence of any such intimation in writing, every existing employee, other than the Grade IV employee shall be deemed to have opted for going on superannuation on attaining the age of 58 years.

Government to take over Madrassa

- 5. (1) With effect from the appointed day the administration, management and control of all emand employ- ployees of all Madrassa the services of whose employees are provincialised under the provisions of Section 3 or Section 7, as the case may be, shall vest in the Government and the Managing Committee or the Governing Body, as the case may be, of such Madrassa shall exercise such functions as may be specified by the Government or under the rules made under this Act, until such Managing Committee or the Governing Body, as the case may be, is either reconstituted or replaced under the rules prescribed.
 - (2) The selection for recruitment to any post, teaching or non-teaching, in a Madrassa except the post of Superintendent of a Senior Madrassa and Principal of a Title Madrassa or an Arabic College shall be made by a Selection Board, which shall be constituted by the President of the Managing Committee or the Governing Body, as the case may be, of the Madrassa for each such Madrassa, as stated below :-
 - (i) President of the Managing Committee of the Senior Madrassa or the President of the Governing Body of the Title Madrassa or the Arabic College, as the case may be-
 - (ii) Superintendent of the Senior Madrassa Memberor the Principal of the Title Madrassa or the Arabic College, as the case may be— tary,
 - (iii) Two academicians to be selected by the Member. Managing Committee of the Senior Madrassa from outside the Managing Committee or Governing Body of the Title Madrassa or the Arabic College from outside the Governing Body, as the case may be-

- committee of the Senior Madrassa from the Managing Committee or selected by the Governing Body, of the Title Members.

 Madrassas the Arbic College from the Governing Body, as the case may be be a selected by the Governing Body, as the case may be be a selected by the Governing Body.
- of g(v) One representative to be nominated with each of by the. Deputy Director of Madrassa Member.

 The color of Madrassa Member.
- of Superintendent of a Senior Madrassa or Principal of a Title Madrassa or Principal of an Arabic College shall be made by a State Selection Board which shall be constituted by the Government as bus a stated below:— a stated by the Government as bus as stated below:— a stated by the Government as bus as stated below:— a stated by the Government as bus as stated below:— a stated by the Government as bus as stated below:— a stated by the Government as bus as stated below:— a stated by the Government as bus as stated by the Government as bus as stated below:— a stated by the Government as bus as stated by the Government as the Government
- o (i) Chairman, State Madrassa Education Chairman.

 Board, Assam,— 1970 and 10 and 10
 - (ii) Deputy Director of Madrassa Member-I Secretary.
- (iii) One expert from the theological subject, to be nominated by the Member.

 Deputy Director of Madrassa

 Education, Assam,—
- to be nominated by the Deputy Member.

 Director of Madrassa Education,

 Assam,

 Toline of Assam,

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 - Superintendents of Senior Madrassas in the State/Senior-most Principal amongst the Principals of Title Madrassas in the State

Senior most Principal amongst the Principals of Arabic Colleges in the State, as the case may be, to be Member. nominated by the Deputy Director of Madrassa Education, Assam,—

Two Members from the State Madrassa Education Board, Assam Members. to be selected by it.

effect to the

Proceedings.

6. No suit, prosecution or other legal proceding shall lie for anything done in good faith under this Act, except with the previous sanction of the Government.

7. The Government may, by notification published in the Official Gazette, provincialise on the same terms and conditions as provided in clauses (a) to (d) of sub-section (1) of section 3 and section 4, the services of the employees of the Madrassa institutions which may be recognised after this Act, has come in to force.

Power to 8.(1) The Government may, by notification in the Officials Gazette, make rules for carrying out the provisions of this Act.

(2) Every rule made under this section shall, as soon as may be after they are made, be laid before the Assam Legislative Assembly, while it is session, for a total period of not less than fourteen days which may be comprised in one session or two or more successtive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following the Assam Legislative Assembly agree that the rules should not be made the rules shall thereafter have effect, only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be with out proejudice to the validity of anything previously done under that rule.

Power of in— 9. (1) If any difficulty arises in interpretation and removal of any provisions of this Act the interpretation of of difficulties the Government shall be final.

- (2) If any difficulty arises in giving effect to the provisions of this Act, the Governor may, by order do anything not inconsistent with the provisions of this Act, which appear to him to be necessary or expedient for the purpose of removing the difficulty.
- (3) Every order made under sub-section (2) shall be laid before the Assam Legislative Assembly in the manner laid down in sub-section (2) of section-8.

Vesting of land, buildings or any other property owned by any Senior Madrassa, Title Madrassa or other proper-Arabic College, whose employees' Services are provincialised as per the provisions of this Act shall continue to be owned by the respective senior Madrassa, Title Madrassa or Arabic College after such provincialisation.

M. K. DEKA,

Joint Secy. and i/c Secy. to the Govt. of Assam,

Legislative Department.

Guwahati;—Printed and published by the Dy. Director (P.&S.), Directorate of Ptg and Sty., Assam, Guwahati-21 (Ex. Gazette) No. 465—740—600—30-10-1995.

two or more successive setsions and if before the expiry of the session in which it is so laid or the session immediately following the Assum Legislative Assembly agree that the rules should not be made the rules shall thereafter have effect, only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be with our grociudice to the